

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**DFR NO. 2240 OF 2018**

**Dated: 3<sup>rd</sup> August, 2018**

**Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**M/s. Jay Madhok Energy Private Limited ..... Appellant(s)  
Versus  
Petroleum & Natural Gas Regulatory Board ..... Respondent(s)**

Counsel for the Appellant(s) : Mr. Basava P. Patil, Sr. Adv.  
Mr. Vishal Gohri

Counsel for the Respondent(s) : Mr. Sunil Kumar Rai  
Mr. Sumit Kishore

**ORDER**

Mr. Sumit Kishore, learned counsel appears on behalf of the Respondent and prays for two weeks' time to file reply on maintainability of the appeal.

The submission of the learned counsel, as stated above, is placed on record, and he is permitted to file the reply on or before 17-8-2018, after serving copy on the other side.

List the matter on **17-8-2018** as agreed by the learned counsel appearing for both the parties.

**(Justice N. K. Patil)  
Judicial Member**

*tpd/vg*

**(B. N. Talukdar)  
Technical Member (P&NG)**